

### House Building Co-operative Societies in Delhi

3138. { Shri Abdul Ghani Goni:  
Shri P. C. Boroohah:

Will the Minister of Home Affairs be pleased to state:

(a) situation of the land allotted to the various house building co-operative societies in Delhi;

(b) whether the land has been made over to the house building co-operative societies;

(c) if not, the reasons for delay;

(d) price charged or proposed to be charged from these house building co-operative societies for the land allotted to them;

(e) difference of price at which the land was originally purchased by these house building co-operative societies before acquisition and the price at which the land has been allotted to them;

(f) the reasons for the difference;

(g) whether the same land which belonged to these societies has not been allotted to them; and

(h) if so, the reasons thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) to (c). 1055 acres of undeveloped land has been offered to 15 house building co-operative societies for the purpose of development. The names of these societies, the quantity of land offered, and its location are given in the Statement laid on the Table. [See Appendix IV, annexure No. 32].

It has also been decided to allot 199 acres of land to other 29 house building co-operative societies but this will be done only after development has been carried out by Government. Since the area in each case is so small that individual societies will not be able to undertake the work satisfactorily, it is proposed to develop land in large blocks at various places and then to allot plots to the societies.

The acquisition proceedings in regard to such lands have been completed.

There has been no delay in offering lands to house building co-operative societies. The scheme for the large scale acquisition, development and disposal of land was sanctioned in May, 1961, and thereafter the acquisition proceedings were completed speedily and undeveloped land offered to 15 house building co-operative societies mentioned in the Annexure. These societies were given three months' time to deposit the amount of premium and to intimate acceptance of the terms and conditions of allotment. Four (Sl. No. 1, 2, 4 and 7 of Annexure) societies have accepted the terms and conditions of allotment and have also deposited the necessary amount of premium. The society at Sl. No. 7 of Annexure has completed all the formalities and the licence to enter upon the land has been granted to it. The other three societies (Sl. No. 1, 2 and 4 of Annexure) have also been given permission to survey the areas proposed to be allotted to them and the formal licences are expected to be issued by the end of this month.

Out of the remaining societies listed in annexure, all except one (Sl. No. 10 of Annexure) have accepted the terms and conditions of allotment. They have, however, not so far deposited the necessary amount. The licence to enter upon the land will be given as soon as the amount of premium has been deposited.

(d) and (e). It is not possible to indicate at what rate the societies which owned lands before the general notification of 34,000 acres, had purchased such land. The purchases were extended over a long period and in some cases, the purchases were made by the individuals and then the land pooled to the society.

The Government are acquiring land in accordance with the provisions of the Land Acquisition Act 1894 and offering compensation in accordance with its provisions. The amount of premium chargeable from

the societies is based on the principles stated in the statement laid on the Table of the Lok Sabha on the 23rd March, 1961 in reply to the notice under rule 197 from Shri P. G. Deb.

(f) There is bound to be some difference, as the societies are not being offered the same land and, in certain cases, lands have been offered not only in consideration of the land purchased by them but also in consideration of the land notified for them before the date of general notification (13-11-1959).

(g) and (h). It has not been possible to allot the same lands as the lands have to be parcelled out in accordance with the Zonal Development Plans|Layout Plans and compact areas offered to the societies, so as to facilitate the task of development.

#### **Scheduled Caste Upper Division Clerks**

**3139. Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of Scheduled Castes Upper Division Clerks in the Ministries of the Government of India who have completed three years service;

(b) whether they have been confirmed in this grade;

(c) if not, the reasons therefor and when they are likely to be confirmed; and

(d) whether they are confirmed against the reserved posts?

#### **The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) to (d). According to information available, there are 103 Scheduled Caste Upper Division Clerks—of whom 28 are permanent—in the Ministries|Offices covered by the Central Secretariat Clerical Service Scheme, who have completed three years' service in that grade. The remaining 75 will be considered for confirmation in their turn. All these Clerks are already permanent in the Lower Division and their appoint-

ment to the Upper Division is in the nature of "promotion". As such, the reservation for the Scheduled Castes|Scheduled Tribes does not apply.

#### **Departmental Examination for Assistants' Grade**

**3140. Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a proposal to hold a Departmental Examination for Assistant Grade is under consideration; and

(b) if so, when the examination is likely to be held?

#### **The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) and (b). There is no proposal under consideration at present to hold any departmental examination for the Assistants' Grade.

#### **Hill Compensatory Allowance to Himachal Pradesh Employees**

**3141. Shri Mohammad Elias:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that hill compensatory allowance is not being paid to all the Government employees of Himachal Pradesh;

(b) if so, the reasons therefor; and

(c) how many Government employees are paid hill compensatory allowance and on what rate?

#### **The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Yes.

(b) Compensatory allowance has been sanctioned for Government employees posted in certain areas in Himachal Pradesh after taking into account several factors such as high cost of living, remoteness of an area, lack of means of communication and transport facilities and height above sea level. No allowance has been sanctioned for other areas where such conditions do not prevail.